# GOVERNMENT OF INDIA MINISTRY OF COAL LOK SABHA UNSTARRED QUESTION NO.2673 TO BE ANSWERED ON 03.01.2018

### **Irregularity at CIL**

#### **2673. SHRI RAM TAHAL CHOUDHARY:**

Will the Minister of COAL be pleased to state:

- a) whether the Government is aware of any irregularity in the Coal India Limited and its subsidiaries;
- b) if so, the company-wise details of such cases in CIL and subsidiary companies during the last three years; and
- c) the outcome of any such enquiry into the case of irregularity?

#### **ANSWER**

#### MINISTER OF RAILWAYS AND COAL

## (SHRI PIYUSH GOYAL)

- (a) Coal India Limited (CIL) has informed that different vigilance complaints regarding irregularities are received from time to time. Action is taken by the competent authority after proper inquiry as per prevailing rules. Action is taken or appropriate punishment is awarded by the Disciplinary Authority to the accused according to gravity of misconduct.
- (b) & (c): The company-wise details of such vigilance cases in CIL and subsidiary companies and the outcome thereof during the last three years and the current year (upto November, 2017) are as under:

The details of the complaints of irregularity:

Name of the coal company	2014-15	<u>2015-16</u>	<u>2016-17</u>	<u>2017-18</u> (upto
				November 2017)
Coal India Ltd.(CIL), HQ	20	20	27	18
Eastern Coalfields Limited (ECL)	90	43	13	29
Bharat Coking Coalfields Limited (BCCL)	28	21	7	21
Central Coalfields Limited (CCL)	18	28	40	15
South Eastern Coalfields Limited (SECL)	46	35	34	40
Western Coalfields Limited (WCL)	88	49	58	47
Northern Coalfields Limited (NCL)	05	28	15	08
Mahanadi Coalfields Limited (MCL)	10	08	13	09
CMPDIL	-	01	-	01

The number of cases where investigation has been conducted in this regard during the last three years and the current year (upto November, 2017) are as under:

Name of the coal company	<u>2014-15</u>	<u>2015-16</u>	<u>2016-17</u>	<u>2017-18</u> (upto November 2017)
CIL (HQ)	20	20	27	18
ECL	90	43	13	29
BCCL	28	21	07	21

CCL	18	28	40	15
SECL	46	35	34	40
WCL	88	49	58	38
NCL	05	28	15	08
MCL	10	08	13	06
CMPDIL	1	01	-	01

The number of the officials against whom charges were registered by the investigating agencies and those punished or exonerated, as a result thereof, the outcome subsidiary-wise, year-wise during the last three years and the current year (upto November, 2017) are as under:

Name of the coal	<u>201</u> 4	<u>4-15</u>	<u>2015-16</u>		<u>201</u> 0	<u>6-17</u>	<u>2017-18</u> (upto November 2017)		
company	Major	Minor	Major Minor		Major	Minor	Major	Minor	
	penalty	penalty	penalty	penalty	penalty	penalty	penalty	penalty	
CIL (HQ)	04	03	01	08	10	09	07	01	
ECL	12	06	15	06	07	14	10	01	
BCCL	34	44	05	72	12	13	27	94	
CCL	21	16	18	13	05	13	11	25	
SECL	63	31	27	04	23	04	10	09	
WCL	09	19	61	05	49	05	27	12	
NCL	06	05	03	41	09	30	09	10	
MCL	05	42	12	18	13	20	104	12	
CMPDIL	1	-	-	-		-	-	-	

Prosecution sanction accorded on recommendation of CBI by CIL (HQ) during the last three years and the current year (upto November, 2017) are as under

Company	į	<u> 2014-1</u>	<u>5</u>	<u>2015-16</u>			<u>2016-17</u>			<u>2017-18 (upto</u> November 2017)		
	PS	Pun	Exo	PS	Pun	Exo	PS	Pun	Exo	PS	Pun	Exo
CIL (HQ)	08	03	1	04	ı	1	01	i	1	12	-	1
ECL	-	-	1	01	-	-	-	-	1	01	1	1
BCCL	04	-	ı	02	1	1	01	1	ı	01	01	-
CCL	06	09	ı	03	12	1	01	11	ı	02	07	-
SECL	02	-	ı	01	03	1	04	01	01	ı	02	02
WCL	ı	01	-	Í	15	01	Ī	11	1	ı	01	-
NCL	ı	-	-	Í	1	1	Ī	1	1	ı	-	-
MCL	01	-	1	Í	02	02	Ī	02	01	01	-	-
CMPDIL	ı	-	1	Í	1	1	Ī	1	ı	01	1	-

PS - Prosecution Sanction

Pun - Punished

Exo - Exonerated

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